

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

Regional Bench COURT-2

Excise Appeal No.21523 of 2014

[Arising out of the Order-in-Appeal No.CAL-EXCUS-000-APP-190-13-14 dated 25.03.2014 passed by the Commissioner of Central Excise, Customs & Service Tax, (Appeals), Cochin-18.]

M/s. Suma Concrete Products,
Pavoor Road, Bangra,
Manjeshwar – 671 323
Kasargod District

.....Appellant

Versus

Commissioner of Central Excise,
Central Revenue Building,
Manachira,
Calicut – 673 001
Kerala

.....Respondent

Appearance:

None Appeared for Appellant

Mr. Rajesh Shastry, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 20682 of 2024

Date of Hearing: 22.08.2024

Date of Decision: 22.08.2024

As Per Bench:

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the

Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated & pronounced in the open court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

Ganesh